

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
CAA-14/ND/2023

IN THE MATTER OF:

M/s. Marc Papers Pvt. Ltd. with
M/s. Rakesh Papers Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 14.09.2023
(Virtual Hearing)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the RD
For the OL
For the Income Tax Department

:Adv. Sarthak Jain
:Adv. Niharika Tanwar
:
:Mr. Sunil Agarwal Sr Standing
Counsel, Shivansh B Pandya Jr
Standing Counsel, Adv Utkarsh
Tiwari

ORDER

IA/125/2023

This application was filed by the Petitioner for issuing notices to the Statutory Authorities. Vide order dated 10.04.2023 notices were issued to the Statutory Authorities. Therefore, nothing remains to be done in this IA. This IA need not to be listed again. IA **disposed off**.

Ld. Counsel for the Petitioner is present and submitted that he has received report from the Income Tax Department wherein the Income Tax Department has mentioned that they have no objection to the scheme. Ld. Counsel for the Income Tax Department present and submitted that he will file the said report and sought time for that purpose. Proxy Counsel for RD is present and sought 2 weeks time to file report. Ld. Counsel on behalf of OL is

present and submitted that they have filed their report. RD is directed to file their report positively within a period of 2 weeks. List on **20.10.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)